

**IN THE HIGH COURT OF KERALA AT ERNAKULAM**

**PRESENT**

**THE HONOURABLE MR.JUSTICE BECHU KURIAN THOMAS**

**THURSDAY, THE 30<sup>TH</sup> DAY OF APRIL, 2020/10TH VAISAKHA, 1942**

**W.P(C) TMP NO.226 OF 2020**

**PETITIONERS:**

1. RADHAKRISHNAN NAIR, AGED 80, S/O.LATE.RAGHAVAN NAIR,  
POURNAMI, MANGARAM, MAMMODU, KONNI,  
PATHANAMTHITTA DISTRICT-
2. VASANTHA RADHAKRISHNAN, AGED 71,  
W/O.RADHAKRISHNAN NAIR, POURNAMI, MANGARAM,  
MAMMODU, KONNI, PATHANAMTHITTA DISTRICT-

**BY ADV. V.PHILIP MATHEWS**

**RESPONDENTS:**

- 1 . STATE OF KERALA, REPRESENTED BY ITS  
PRINCIPAL SECRETARY, DEPARTMENT OF LOCAL  
SELF GOVERNMENT, KERALA GOVERNMENT SECRETARIAT,  
THIRUVANANTHAPURAM-695001
- 2 . THE DEPUTY DIRECTOR OF PANCHAYAT,  
OFFICE OF THE DEPUTY DIRECTOR OF PANCHAYATS,  
PATHANAMTHITTA- 689645
- 3 . KONNI GRAMA PANCHAYAT, KONNI,  
PATHANAMTHITTA DISTRICT-689691  
REPRESENTED BY ITS SECRETARY
- 4 . THE SECRETARY, KONNI GRAMA PANCHAYAT, KONNI,  
PATHANAMTHITTA DISTRICT-689691
- 5 . PRADEEP KUMAR.V.P, AGED 41,  
S/O.LATE.PADMANABHAN NAIR, THANNERPANDALIL HOUSE,  
MANGARAM, MAMMODU, KONNI,  
PATHANAMTHITTA DISTRICT-689691

**R1-R2 BY SRI. GOVERNMENT PLEADER SRI. K.P. HARISH  
R3-R4 BY SRI. SUNIL JACOB JOSE**

THIS WRIT PETITION HAVING COME UP FOR ADMISSION ON 30.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

~ ~ ~ ~ ~

***Dated this the 30<sup>th</sup> day of April, 2020***

Admit.

2. The learned Government Pleader takes notice for R1 and R2. Adv. Sri. Sunil Jacob Jose takes notice on behalf of R3 and R4. Notice to the 5<sup>th</sup> respondent shall be served by e-mail as well as regular post.

3. Demolition, pursuant to Ext.P8, directed to be carried out on the petitioner's building shall stand stayed for a period of two months.

Post on 10.06.2020 along with WP(C) No. 6675/2020.

**BECHU KURIAN THOMAS  
JUDGE**

APPENDIX

PETITIONERS EXHIBITS:-

- EXHIBIT P1: COPY OF APPLICATION DATED 23-03-2010  
SUBMITTED BY THE 5<sup>TH</sup> RESPONDENT BEFORE THE  
3<sup>RD</sup> RESPONDENT
- EXHIBIT P2: COPY OF PLAN SUBMITTED BY THE 5<sup>TH</sup>  
RESPONDENT BEFORE THE 3<sup>RD</sup> RESPONDENT
- EXHIBIT P3: COPY OF BUILDING PERMIT NO.5392/10 DATED  
10-06-2010
- EXHIBIT P4: COPY OF NOTICE NO.B4-5002/13 DATED 27-07-  
2013 ISSUED BY THE 4<sup>TH</sup> RESPONDENT TO THE  
5<sup>TH</sup> RESPONDENT
- EXHIBIT P5: COPY OF THE RENEWED BUILDING PERMIT DATED  
23-08-2013
- EXHIBIT P6: COPY OF REPORT DATED 12-06-2014 SUBMITTED  
BY THE 2<sup>ND</sup> RESPONDENT BEFORE THE  
SECRETARY, GOVERNMENT OF KERALA
- EXHIBIT P7: COPY OF JUDGMENT DATED 13-12-2019 PASSED  
BY THIS HONBLE COURT IN  
W.P(C)NO.16951/2015, W.P(C)NO.19519/15,  
W.P(C) NO.16704/2015, W.P(C)NO.24578/15  
AND W.P(C)NO.18119/16
- EXHIBIT P8: COPY OF ORDER DATED 16-03-2020 PASSED BY  
THE 4<sup>TH</sup> RESPONDENT